

ITEM NO.29

COURT NO.5

SECTION III

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).7315/2020

(Arising out of impugned final judgment and order dated 01-02-2019 in LPA No. 2924/2010 passed by the High Court Of Gujarat At Ahmedabad)

S AD VIDYA MANDAL & ANR.

Petitioner(s)

VERSUS

HEMANT C JADHAV & ORS.

Respondent(s)

IA No. 44248/2020 - EXEMPTION FROM FILING O.T.)

Date : 23-07-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Anchit Bhandari, Adv.  
Mr. K. Paari Vendhan, AOR

For Respondent(s) Mr. Mithilesh Kumar Singh, AOR  
Mrs. Manju Singh, Adv.  
Mr. Ashutosh Kumar Singh, Adv.  
Mr. Aditya Durgvanshi, Adv.  
Mr. Saumitra Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The question here is whether the Division Bench had valid jurisdiction to entertain a challenge to a Single Judge's order who exercised supervisory jurisdiction under Article 227 of the Constitution.

Leave granted.

Hearing be expedited.

(DEEPAK JOSHI)  
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)  
ASSISTANT REGISTRAR